

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI.**

**APPLICATION NO.145/2022**

**BETWEEN**

**SRI PARAMESH V**

...APPLICANT

AND

**DEPUTY COMMISSIONER & OTHERS**

... RESPONDENTS

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RESPONDENT**

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PLACE: CHENNAI

DATE: 06.09.2023



**COUNSEL FOR RESPONDENT NO.6**



**Karnataka State Pollution Control Board**  
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**Consent For Operation(CFO-Air,Water) - (CfO-Fresh)**

As per the provisions of  
**The Water (Prevention & Control of Pollution) Act, 1974**  
&  
**The Air (Prevention & Control of Pollution) Act, 1981**

To

**Residentail Apartment by united Infrastructures,**

for the Facility located at,

**Residentail Apartment by united Infrastructures, SY.NO. 326, 327/3, ammani  
Bellandur Khane Village, Varthur Hobli, Bengaluru East Taluk, Ward No. 149,  
Bengaluru ,  
Bangalore Urban**

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
AW-336300	86842	166096	RED/LARGE	20/02/2023

**This Consent is granted for the Products/ Activity/Service name indicated  
in the annexure along with the terms & conditions attached to this order**

Validity through: **20/02/2022 to 30/06/2026**

Combined Consent Order No. AW-336300

PCB ID:

86842

Date: 20/02/2023

**Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under the Air (Prevention and Control of Pollution) Act , 1981**

- Ref: 1. Application filed by the applicant/organization on 18/05/2022  
 2. Inspection of the Industry/organization/by RO, on 12/05/2022  
 3. Proceedings of the ECM dated 21/06/2022 ,held on 16/06/2022

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 ( herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, ( herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

**Location:**

Name of the Industry: Residentail Apartment by united Infrastructures

Address: SY.NO. 326, 327/3, ammani Bellandur Khane Village, Varthur Hobli, Bengaluru East Taluk, Ward No. 149, Bengaluru,

Industrial Area: Not In I.A, Amani Bellandur Khane Village,,

Taluk: BBMP- W- 149, District: Bangalore Urban

**CONDITIONS:****a) Discharge of effluents under the Water Act:**

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	157.000	126.000	Sewage effluent shall be discharge into STP of capacity 135 KLD, treated to standards stipulated at all times and used for secondary urban purposes within the premises with Zero Liquid discharge outside.

**b) Discharge of Air emissions under the Air Act from the following stacks etc.**

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
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The details of Sources, control equipments and its specification, type of fuel, constituents to be controlled in emissions etc. are detailed in Annexure-II.

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty	Unit
1	residential apartment with 232 flats having tbaa of 31,577.69 SQM	1.0000	Number

Validity through : 20/02/202 to 30/06/2026  
2

To,

Residentail Apartment by united Infrastructures  
Amani Bellandur Khane Village, Varthur  
hobli, Bangalore East Taluk, Bangalore.

**COPY TO:**

- The Environmental Officer, KSPCB, Regional Office Bangalore Mahadevapura for information and necessary action.
2. Master Register.
  3. Case file.

Consent Fee paid : Rs. 250000

**SCHEDULE**

**TERMS AND CONDITIONS**

**A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.**

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-I
- 3(b).The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:
8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

**B. EMISSIONS:**

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.
2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

**C. MONITORING & REPORTING:**

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.
2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

**D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:**

1. The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

**E. NOISE POLLUTION CONTROL:**

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - \* Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- \* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- \* A "decibel" is a unit in which noise is measured.
- \* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- \* Leq: It is an energy mean of the noise level over a specified period.

**F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) Rules 2016:**

The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016.

**G. GENERAL CONDITIONS:**

1. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.
2. The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.
3. The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.
4. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
5. The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
6. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.

7. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow points should be made easily approachable.
8. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
9. The applicant his heirs, legal representatives or assignee shall have no claims whatsoever to the continuation or renewal of this consent after expiry of the validity of consent.
10. The applicant shall make an application for consent for subsequent period at least 120 days before expiry of this consent.
11. The applicant shall develop and maintain adequate green belt all around the periphery.
12. The applicant shall provide rain water harvesting system and shall provide proper storm water management system.
13. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court
14. The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.
15. The applicant shall display flow diagram of the pollution control system near the pollution control system/s

**NOTE:**

The Conditions Nil mentioned in the schedule are not applicable.

**Additional Conditions:**

Chimney No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	250 KVA - 2 No's		4 PM, SO <sub>2</sub> , NO <sub>x</sub> , C O, NMHC	0,0,0	DIE	AEC	

Note:

AEC : Acoustic Enclosures

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per Sl.No.94 in Schedule-I of Environment (Protection) Rules.
3. There shall be no smell or odour nuisance from the industry.

#### LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100 mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

Signature Not Verified  
Digitally signed by  
Date: 2023.02.20 10:53:51  
+05:30

For and on behalf of the  
Karnataka State Pollution Control Board



26 Jul 2023 11:19:58 am

Bengaluru  
Bangalore Division  
Karnataka

26 Jul 2023 11:21:04 am





26 Jul 2023 11:18:49 am

Bengaluru  
Bangalore Division  
Karnataka





26 JULI 2023 11:20:20 am

Bangalore Division

Bengaluru  
Karnataka



26 Jul 2023 11:19:14 am

Bengaluru  
Bangalore Division  
Karnataka

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NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI  
ORIGINAL APPLICATION NO.  
145 OF 2022**

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...RESPONDENTS

**ADDITIONAL TYPESET FILED BY  
THE 6<sup>TH</sup> RESPONDENT**

M/s. K. Gowtham Kumar, (M/s.  
1405/2007)

Athiban Vijay A.K., (M/s. 1953/2016)

N.S. Amogh Simha, (M/s. 2493/2018)

Gayathri R., (M/s. 3151/2017)

Balaji A.P., (M/s. 1757/2020)

Sanjay N. Gandhi, (M/s. 3480/2021)

Vijith AN (M/s. 4143/2022)

Madhuharanjani P. (M/s. 6210/2022)

Sauganthika A.S. (M/s. 4090/2022)

**COUNSEL FOR 6<sup>th</sup> RESPONDENT**

**9566139138**